

आयकर अपीलीय अधिकरण न्यायपीठ नागपूर में ।
IN THE INCOME TAX APPELLATE TRIBUNAL, NAGPUR

(Through Virtual Court)

BEFORE SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER
AND
SHRI G.D. PADMAHSHALI, ACCOUNTANT MEMBER

आयकर अपील सं. / ITA No.83/NAG/2018
निर्धारण वर्ष / Assessment Year : 2011-12

Nikunj G. Chandak,
272 – A Girikunj, Humpyard Road,
Congress Nagar, Nagpur-441012

PAN : AASPC0206G

.....अपीलार्थी / Appellant

बनाम / V/s.

DCIT, Circle – 1,
Nagpur

.....प्रत्यर्थी / Respondent

Assessee by : Shri A.S. Dani
Revenue by : Shri G.J. Ninawe

सुनवाई की तारीख / Date of Hearing : 14-10-2022
घोषणा की तारीख / Date of Pronouncement : 19-10-2022

आदेश / ORDER

PER S.S. VISWANETHRA RAVI, JM :

This appeal by the assessee against the order dated 25-01-2018 passed by the Commissioner of Income Tax (Appeals)-1, Nagpur [‘CIT(A)’] for assessment year 2011-12.

2. On perusal of the letter filed by the assessee, we note that the assessee wishes to withdraw the appeal in view of having filed application

under Vivad Se Vishwas Scheme proof of which the Form No. 4 is enclosed before this Tribunal.

3. Shri G.J. Ninawe, the ld. DR has no objection in case the assessee wishes to withdraw the appeal.

4. In view of the request made by the assessee the appeal is dismissed as withdrawn.

Order pronounced in the open court on 19th October, 2022.

Sd/-
(G.D. Padmahshali)
ACCOUNTANT MEMBER

Sd/-
(S.S. Viswanethra Ravi)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 19th October, 2022.
RK

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-1, Nagpur
4. The Pr. CIT-1/2/3/, Nagpur
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, नागपूर,
/ DR, ITAT, Nagpur.
6. गार्ड फ़ाइल / Guard File.

//सत्यापित प्रति// True Copy//

आदेशानुसार / BY ORDER,

वरिष्ठ निजी सचिव / Sr. Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune